

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.50
TO BE ANSWERED ON 21.06.2019

CHILD PROTECTION POLICY OF CCIS

50. SHRI SUDHAKAR TUKARAM SHRANGARE:
SHRI FEROZE VARUN GANDHI:
SHRI P.P. CHAUDHARY:
SHRI SUMEDHANAND SARSWATI:
SHRI SUNIL KUMAR SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state

- (a) the total number of shelter homes and Child Care Institutions (CCIs) at present in the country along with the number of children residing in such homes/ units, State/UT-wise including Rajasthan, Maharashtra, Bihar and Jharkhand;
- (b) the details of the crimes reported and complaints registered against CCIs and shelter homes along with the mechanism followed to register complaints made by the victims of crimes like rape;
- (c) whether a nodal agency or a centre has been set up to create awareness among children at the shelter homes, where complaints can be registered and if so, the details thereof;
- (d) the steps taken by the Government to rehabilitate the children from the 539 CCIs, that were shut down;
- (e) whether action is being taken by the Government to improve the condition of the extant shelter homes, especially in terms of infrastructure enhancement and if so, the details thereof; and
- (f) whether the Government proposes to amend the existing policy in this regard and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a): The total number of shelter homes and Child Care Institutions (CCIs) State/UT-wise including Rajasthan, Maharashtra, Bihar and Jharkhand being supported under the Child Protection Services (CPS) is at **Annexure-I**.

(b) & (c): The Government has legislated The Commissions for Protection of Child Rights Act, 2005 (CPCR), under which National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCRs) have been created as Statutory bodies for protection of child rights. The Commissions are mandated to monitor the implementation of the provisions of the Juvenile Justice (Child and Protection of Children) Act, 2015 (JJ Act) under Section 109 of the JJ Act, 2015. As reported by the National Commission for Protection of Child Rights (NCPCR), it has registered 140 complaints against CCIs and Shelter Homes during the last three years. The State/UT-wise details are at **Annexure-II**. There are various modes to register complaints with NCPCR by the victims which include writing directly to NCPCR; through POCSO E-box (ncpcr.gov.in/index2.php) and E-baalnidan (www.ebaalnidan.nic.in).

(d) to (f): Ministry is implementing Child Protection Scheme (CPS), and providing financial assistance, as Grant-in-Aid, to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of CCIs. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under the JJ Act inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counseling, etc. JJ Act, mandates regular monitoring by Child Welfare Committees, Juvenile Justice Boards and State Governments. The Ministry stressed upon the need for mandatory monitoring as prescribed under the Juvenile Justice (Child and Protection of Children) Act, 2015 which mandates regular monitoring by Child Welfare Committees, Juvenile Justice Boards and State Governments. The primary responsibility in execution of the JJ Act lies with the State/UT Governments.

The Chief Secretaries of all the States/UTs were requested to get the inspection conducted under the supervision of District Magistrates. The Ministry also issued an advisory to the States and UTs regarding actions required to be taken in case of abuse of children in any Child Care Institutions.

Annexure-I

Annexure referred to in reply to part (b & c) of Lok Sabha Unstarred Question No.50 for 21.06.2019 raised by Shri Sudhakar Tukaram Shrangare, Shri Feroze Varun Gandhi, Shri P.P. Chaudhary, Shri Sumedhanand Sarswati and Shri Sunil Kumar Singh regarding “Child Protection Policy Of CCIs”.

The total number of shelter homes and Child Care Institutions (CCIs) at present in the country along with the number of children residing in such homes/units, State/UT-wise including Rajasthan, Maharashtra, Bihar and Jharkhand as on 31.03.2019.

S. No.	State/UTs	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	66	2316	13	342	14	144
2	Arunachal Pradesh	4	76	0	0	1	9
3	Assam	37	1765	3	51	23	69
4	Bihar	26	1567	5	134	13	138
5	Chhattisgarh	65	2325	10	117	12	120
6	Goa	23	1188	3	378	2	16
7	Gujarat	45	1706	0	0	12	86
8	Haryana	24	1403	21	614	7	47
9	Himachal Pradesh	33	1227	3	38	1	11
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	36	992	5	141	15	93
12	Karnataka	80	2998	40	1153	25	107
13	Kerala	30	788	4	100	12	65
14	Madhya Pradesh	67	2804	8	348	26	243
15	Maharashtra	67	2605	3	86	13	136
16	Manipur	42	1160	14	296	7	55
17	Meghalaya	44	960	3	159	3	6
18	Mizoram	36	1195	0	0	5	50
19	Nagaland	39	477	3	35	4	5
20	Odisha	96	6859	12	244	23	223
21	Punjab	13	463	0	0	0	0
22	Rajasthan	85	2459	22	401	24	99
23	Sikkim	12	355	3	60	4	20
24	Tamil Nadu	189	11915	12	264	20	169
25	Tripura	23	717	2	58	6	49
26	Uttar Pradesh	77	3162	20	500	12	120
27	Uttarakhand	20	437	2	50	2	15
28	West Bengal	73	5436	49	1326	32	460
29	Telangana	42	1343	0	0	11	342
30	Andaman & Nicobar	3	101	-	0	-	0
31	Chandigarh	7	252	0	0	2	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	0	0	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	28	1447	13	380	3	72
36	Puducherry	27	1043	2	42	2	16
	Total	1476	64364	275	7317	338	3002

Annexure-II

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.50 for 21.06.2019 raised by Shri Sudhakar Tukaram Shrangare, Shri Feroze Varun Gandhi, Shri P.P. Chaudhary, Shri Sumedhanand Sarswati and Shri Sunil Kumar Singh regarding "Child Protection Policy Of CCIs".

State/UT wise details of complaints with respect to "CCIs and Shelter Homes" received in NCPCR during the last three years (2016-19)

Sr. No.	States/UTs	2016-17	2017-18	2018-19	Total
1	Andaman and Nicobar Islands	-	-	-	0
2	Andhra Pradesh	-	1	-	1
3	Arunachal Pradesh	-	-	-	0
4	Assam	-	2	-	2
5	Bihar	1	-	1	2
6	Chandigarh	-	-	-	0
7	Chhattisgarh	2	5	2	9
8	Dadra and Nagar Haveli				0
9	Daman and Diu				0
10	Delhi	1	1	2	4
11	Goa	1	-	-	1
12	Gujarat	1	-	-	1
13	Haryana	7	2	2	11
14	Himachal Pradesh	1	-	-	1
15	Jammu and Kashmir	-	-	-	0
16	Jharkhand	-	-	-	0
17	Karnataka	-	-	1	1
18	Kerala	-	2	-	2
19	Lakshadweep	-	-	-	0
20	Madhya Pradesh	3	-	2	5
21	Maharashtra	2	3	2	7
22	Manipur	-	-	-	0
23	Meghalaya	-	-	-	0
24	Mizoram	-	-	-	0
25	Nagaland	-	-	-	0
26	Orissa	-	2	44	46
27	Puducherry	-	-	-	0
28	Punjab	-	1		1
29	Rajasthan	5		3	8
30	Sikkim		-	-	0
31	Tamil Nadu	3	4	-	7
32	Telangana			2	2
33	Tripura	-	-	-	0
34	Uttar Pradesh	8	9	5	22
35	Uttarakhand	-	2	1	3
36	West Bengal	3	1	-	4
Total		38	35	67	140

